

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P.NO.270/95
in
O.A.NO.2380/92

17

Hon'ble Mr. Justice A.P.Ravani, Chairman
Hon'ble Mr. R.K.Ahooja, Member(A)

New Delhi, this 9th day of July, 1996

1. Santosh Kumar s/o Shri Chandrika Parshad
2. Ram Parkash s/o Shri Hiet Ram
3. Naresh Kumar s/o Shanan Lal

All are resident of village Kodiapur
PO Suklapur Bhagat, Tesh Eillgram
Distt. H ardoi (UP).

... Petitioner

(By Shri V.P.Sharma, Advocate)

Vs.

Shri Ved Parkash
I.O.W.Br. (S&D)/Flood
Northern Railway
Baroda House
NEW DELHI.

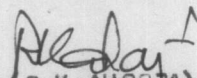
... Respondent

(By Shri Rajeev Sharma, Advocate)

O R D E R (Oral)

Hon'ble Mr. Justice A.P.Ravani, Chairman

Learned counsel for the Petitioners states
that the directions given by this Tribunal have now been
complied with. Therefore, he does not press the
Contempt Petition. The Contempt Petition is
disposed of accordingly. Notice issued to the respondent
stands discharged.


(R.K. AHOOJA)
MEMBER(A)


(A.P. RAVANI)
CHAIRMAN

/RAO/